



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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No. 118 Dispur, Wednesday, 5th April, 2017, 15th Chaitra, 1939 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 5th April, 2017

No. LGL.36/2005/66.- The following Act of the Assam Legislative Assembly which received the assent of the Governor on 30th March, 2017 is hereby published for general information.

ASSAM ACT NO. XVI OF 2017

(Received the assent of the Governor on 30th March, 2017)

**THE ASSAM TAXATION (LIQUIDATION OF
ARREAR DUES) (AMENDMENT) ACT, 2017**

AN ACT

further to amend the Assam Taxation (Liquidation of Arrear Dues) Act, 2005.

Preamble.

Whereas it is expedient further to amend the Assam Taxation (Liquidation of Arrear Dues) Act, 2005, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

**Assam
Act XI
of 2005.**

It is hereby enacted in the Sixty-eighth Year of the Republic of India as follows: -

**Short title, extent
and commence-
ment.**

1. (1) This Act may be called the Assam Taxation (Liquidation of Arrear Dues) (Amendment) Act, 2017.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

**Amendment of
section 2.**

2. In the principal Act, in section 2, in sub-section (1), in clause (b), for the words and figure "31st March, 2016", appearing after the words "relevant Acts passed on or before", the words and figure "31st December, 2016" shall be substituted..

**Amendment of
section 4.**

3. In the principal Act, in section 4, for the words and figure "31st March, 2016", appearing after the words "levied against him on or before", the words and figure "31st December, 2016" shall be substituted.

S. M. BUZAR BARUAH,
Commissioner & Secretary to the Government of Assam,
Legislative Department, Dispur.